

K.SAI RAMA DEVI,  
REGISTRAR (VIGILANCE)



HYDERABAD,  
DT:27.09.2022.

ROC.NO.1320/2022-B.SPL.

Sir/Madam,

SUB:DISTRICT JUDGES - Filling up of 40 vacancies in the cadre of District Judge (Entry Level) by promotion from the cadre of Civil Judge (Senior Division) under 65% quota for the year 2022 - Attested photocopies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, *during the last six months period* - Called for - Regarding.

REF:1.High Court's Notification No.162-B.Spl., dated 31.03.2022.  
2.High Court's Proc.Roc.No.1320/2022-B.Spl.,dated .09.2022.

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I am to state that the High Court notified 40 vacancies in the cadre of District Judges (Entry Level) to be filled up by promotion under 65% quota from the cadre of Civil Judges (Senior Division) in the High Court's Notification 1<sup>st</sup> cited, and the list of eligible officers who have put in not less than 5 years of qualifying service is placed in the High Court's Official Website in the reference 2<sup>nd</sup> cited.

As directed, the eligible officers in the list are directed to submit attested photo copies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, during the last six months period.

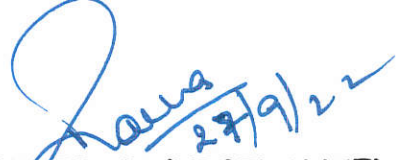
As also directed, Sri M.Srinivas, formerly II Additional District and Sessions Judge (Fast Track Court), Adilabad at Mancherla now under suspension vide ROC. No 616/2019-VC, dated 31.10.2019, is directed to furnish the attested photo copies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, during the six months period i.e., prior to the date of suspension.

The copy of Judgments must reach the High Court within 15 days without fail either by way of speed post or any other mode.

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- Note:**
1. The copies of the Judgments should be clear, easily readable and duly attested by the officer.
  2. The copy must be true replica of the original Judgment.
  3. The copy must either be a Photo Copy. It should be on white paper or judgment paper but not on manifold paper.

Yours sincerely,

  
27/9/22  
**REGISTRAR (VIGILANCE)**

To

1.	<b>SRI SUGALI NARAYANA,</b> VIII Additional District and Sessions Judge-cum-VIII Additional Metropolitan Sessions Judge, Ranga Reddy District at L.B.Nagar.
2.	<b>SRI M. SRINIVAS,</b> Formerly II Additional District and Sessions Judge (Fast Track Court), Adilabad at Mancherial now placed under suspension vide ROC. No 616/2019-VC, dated 31.10.2019.
3.	<b>SRI C.V.S.SAI BHUPATHI,</b> II Addl. Metropolitan Sessions Judge-cum-XVI Addl. Chief Judge, City Civil Court, Hyderabad.
4.	<b>SRI J. JEEVAN KUMAR,</b> XII Additional Chief Judge, City Civil Court, Secunderabad.
5.	<b>SRI P.SIVA RAM PRASAD,</b> Principal Senior Civil Judge-cum-Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar.
6.	<b>SMT. V.SHARADA DEVI,</b> Judge, Principal Family Court-Cum-Additional Chief Judge, City Civil Court, Hyderabad.
7.	<b>SMT. J. MAITHREVI,</b> I Addl. District and Sessions Judge, Mancherial.
8.	<b>SRI Y. JAYA PRASAD,</b> XI Additional District and Sessions Judge-cum-XI Addl. Metropolitan Sessions Judge, Rangareddy District at L.B. Nagar.
9.	<b>SRI T. NARSI REDDY,</b> Special Court in the cadre of District Judge for trial and disposal of Commercial Disputes, Rangareddy District at L.B.Nagar.

10.	<b>SMT. SHOUKATH JAHAN SIDDIQUE,</b> Judge, Family Court -Cum- III Additional District and Sessions Judge, Nizamabad.
11.	<b>SMT. M.BHAVANI,</b> I Additional District and Sessions Judge, Siddipet.
12.	<b>SMT. Y.PADMA,</b> Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, Mahabubnagar.

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